

Table a copy each of the following Rules:—

- (i) The Lok Sahayak Sena (Amendment) Rules, 1961, published in Notification No. SRO. 257, dated the 9th September, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956. [Placed in Library. See No. LT-3306/61.]
- (ii) The Reserve and Auxiliary Air Force Act (Second Amendment) Rules, 1961, published in Notification No. SRO. 282, dated the 7th October, 1961, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952. [Placed in Library. See No. LT-3307/61.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

SCHEMES FOR RECONSTRUCTION AND AMALGAMATION OF CERTAIN BANKS

ANNUAL REPORT OF BOARD OF DIRECTORS OF INDUSTRIAL FINANCE CORPORATION OF INDIA

REPORT OF REHABILITATION FINANCE ADMINISTRATION

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table:—

- (i) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (Central) Rules, 1960:—
 - (a) GSR. No. 1073, dated the 2nd September, 1961.
 - (b) GSR. No. 1074, dated the 2nd September, 1961.
- (c) GSR. No. 1100, dated the 9th September, 1961.
- (d) G.S.R. No. 1153, dated the 23rd September, 1961. [Placed in Library. See No. LT-3308/61.]
- (ii) A copy of Notification No. GSR. 1156, dated the 23rd September, 1961 containing corrigendum to Notification No. GSR. 188, dated the 18th February, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3309/61.]
- (iii) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) GSR. No. 1071, dated the 2nd September, 1961.
 - (b) G.S.R. No. 1072, dated the 2nd September, 1961.
 - (c) GSR. No. 1099, dated the 9th September, 1961.
 - (d) GSR. No. 1152, dated the 23rd September, 1961. [Placed in Library. See No. LT-3310/61.]
- (iv) A copy each of the following schemes under sub-section (11) of section 45 of the Banking Companies Act, 1949:—
 - (a) Scheme for the reconstruction of the Catholic Bank Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. SO. 2192, dated the 8th September, 1961; [Placed in Library. See No. LT-3311/61.]
 - (b) Scheme for the reconstruction of the Jodhpur Commercial Bank Limited and

[Shri B. R. Bhagat]

its amalgamation with the Central Bank of India Limited published in Notification No. SO. 2195, dated the 12th September, 1961. [Placed in Library. See No. LT-3312/61.]

- (c) Scheme for the reconstruction of the Bank of Citizens Limited and its amalgamation with the Canara Banking Corporation Limited published in Notification No. SO. 2381, dated the 30th September, 1961. [Placed in Library. See No. LT-3313/61.]
- (d) Scheme for the reconstruction of the Phaltan Bank Limited and its amalgamation with the Sangli Bank Limited published in Notification No. SO. 2387, dated the 3rd October, 1961. [Placed in Library. See No. LT-3314/61.]
- (e) Scheme for the reconstruction of the Karur Mercantile Bank Limited and its amalgamation with the Lakshmi Vilas Bank Limited published in Notification No. SO. 2485, dated the 14th October, 1961. [Placed in Library. See No. LT-3315/61.]
- (f) Scheme for the reconstruction of the People's Bank Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. SO. 2687, dated the 18th November, 1961. [Placed in Library. See No. LT-3316/61.]
- (v) A copy of the Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended the 30th June, 1961 along with the Statement

showing the Assets and Liabilities and Profit and Loss Account of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-3317/61.]

- (vi) A copy of the Report of Rehabilitation Finance Administration for the half-year ended the 31st December, 1960, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948. [Placed in Library. See No. LT-3318/61.]

AMENDMENTS TO FOREIGN EXCHANGE REGULATION RULES AND POST OFFICE SAVINGS CERTIFICATES (SECOND AMENDMENT) RULES

Shri B. R. Bhagat: On behalf of Shrimati Tarkeshwari Sinha, I beg

- (i) to re-lay on the Table a copy each of the following Notifications making certain further amendments to the Foreign Exchange Regulation Rules, 1952, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947:—
 - (a) GSR. No. 897, dated the 15th July, 1961.
 - (b) GSR. No. 972, dated the 29th July, 1961. [Placed in Library. See No. LT-3110/61.]
- (ii) to lay on the Table a copy of the Post Office Savings Certificates (Second Amendment) Rules, 1961 published in Notification No. GSR. 941, dated the 22nd July, 1961, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-3319/61.]

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